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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. NO. 600/2004

New Delhi, this the 8th day of March, 2004

HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN  
HON'BLE SHRI SARWESHWAR JHA, MEMBER (A)

Net Ram  
s/o Shri Dungar Singh  
r/o 16, Jamrud Pur  
Greater Kailash-I  
New Delhi - 110 048. .... Applicant

(By Advocate: Shri Vijay Singh Charak)

Versus

1. The Secretary  
Ministry of Railways  
Government of India  
New Delhi.
2. The General Manager  
Northern Railways  
New Delhi.
3. The Divisional Railways Manager  
Railway Station  
New Delhi.
4. The Chief Commercial Manager (R)  
(Baroda House)  
New Delhi.
5. The Divisional Personnel Officer  
D.R.M. Office  
New Delhi. .... Respondents

O R D E R (Oral)

Justice V.S. Aggarwal:-

By virtue of the present application, the applicant seeks a direction to the respondents to allow him to resume his duty immediately. In this regard, the applicant's learned counsel informs us that applicant has submitted representations copies of which are dated 11.1.2000 and 8.2.2002.

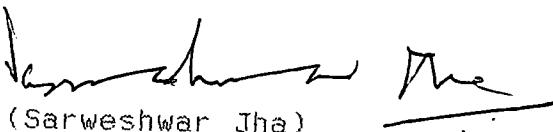
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2. When rights of the respondents are not likely to be affected, we deem it unnecessary to give a notice to show cause while disposing the present application.

3. It is directed that respondent no.3 would consider the aforesaid representations and pass a speaking order preferably within six months of the receipt of the certified copy of the present order and communicate it to the applicant. O.A. is disposed of.

  
(Sarweshwar Jha)  
Member (A)

  
(V.S. Aggarwal)  
Chairman

/dkm/